

Action against fraudulent borrowers

1519. SHRI BISHNU CHARAN DAS: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question No. 1749 dated 2nd August, 2016 and Unstarred Question No. 1047 dated 3rd May, 2016 and state:

(a) the details of the outcome of inquiry initiated against SBI, Chitbaragaon, Ballia branch for not mentioning the fraud in NOC obtained by Union Bank, Chitbaragaon branch;

(b) whether Union Bank had sought NOC from Purvanchal Bank, Narahi branch wherein the fraudsters had also committed frauds and which is the only bank of the native place of fraudsters, if so, the details thereof, if not, the reasons therefor; and

(c) the details of legal action Union Bank of India has taken against the fraudsters for concealing their frauds while applying for loan after the receipt of representations of MPs/ex-MPs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) State Bank of India (SBI) has informed that the enquiry initiated against their officials, Chitbaragaon Branch revealed that the branch had given a 'No Dues Certificate' (not NOC) as there were no loans pending at that time (as all the loans were since closed). Further, SBI has informed that the loans (referred in the question) were never declared as fraud by them.

(b) Union Bank of India (UBI) has informed that their Chitbaragaon Branch has obtained No Dues Certificate from Purvanchal Bank, Narahi Branch and nothing is mentioned adversely therein.

(c) UBI has informed that no fraud has been declared so far in their Chitbaragaon/ Branch and no legal action taken by the Branch as said accounts are under standard category.

Increase in number of benches of ATFE

1520. SHRI VIVEK GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the number of appeals received and disposed off by the Appellate Tribunal for Foreign Exchange (ATFE) in the last three years;

(b) the total fund allocated and utilised for the functioning of ATFE in the last three years;